

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

NOTIFICATION

No.:- 138 of 2022/RG

Dated:- 10.03.2022

It is notified for information of all concerned that Hon'ble the Chief Justice has been pleased to convene a Full Court Reference on 16th March, 2022 (Wednesday) to condole the sad demise of Sh. Javed Ahmed Kawoosa, Sr. Advocate, who expired on 07.03.2022.

In terms of the High Court Notification No. 49/LP dated 16.10.2020, regarding the guidelines for holding the Full Court reference, the Full Court reference will be held at 3:00 PM in the Court room of Hon'ble the Chief Justice at Jammu wing of the High Court with speeches by Hon'ble the Chief Justice and the Advocate General only and the Srinagar wing may join through video conference.

By Order.

(Sanjeev Gupta)
Registrar General

No.: 6118-37/RG/LP

Dated: 10.03.2022

Copy of the above forwarded to the:-

- 1) Advocate General, UT of Jammu & Kashmir, Jammu for information.
- 2) Assistant Solicitor General, UT of J&K, Jammu/Kashmir for information.
- 3) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
- 4) Secretaries to Hon'ble Mr./Mrs Justice _____
.....for information of their Lordships.
- 5) Registrar Vigilance, High Court of J&K and Ladakh, Jammu,
- 6) Director, J&K Judicial Academy, Jammu
- 7) Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
- 8) Director Information, Jammu/Srinagar
- 9) President, High Court Bar Association, Jammu/Srinagar
.....for information.
- 10) Joint Registrar (Judicial), High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action.
- 11) CPC, eCourts, High Court of J&K and Ladakh, Jammu for information and for getting the same uploaded on the official website of the Hon'ble High Court.
- 12) S/Shri Aatir Javed Kawoosa and Aareb Javed Kawoosa, Advocates, S/o Late Shri Javed Ahmad Kawoosa for information.

Registrar General